

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 10211-12 OF 2016
WITH PRAYER FOR INTERIM RELIEF
AND
INTERLOCUTORY APPLICATION NO. 1

(Application for condonation of delay in filing the Special Leave Petition)

M/S BAJAJ HINDUSTHAN LTD.

...PETITIONERS

VERSUS

STATE OF U.P. AND ORS.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 10.02.2017 with an office report dated 10.02.2017, when the Court was pleased to pass the following order:

“Heard the learned Senior counsel appearing for the petitioner, learned counsel appearing for Respondent Nos. 1 to 4 and perused the Office Report.

As per the said Office Report, service is complete on all the respondents and Mr. A.K. Prasad, learned counsel appears for Respondent Nos. 1 to 4.

As regards Respondent Nos. 5 to 9 are concerned, although service is complete, nobody has entered appearance on their behalf so far.

Learned counsel appearing for Respondent Nos. 1 to 4 is directed to obtain instructions with regard to appearing for Respondent Nos. 5 to 9 also.

Let these matters be listed on Monday, the 20th February, 2017.”

There are 9 Respondents in the matter.

It is submitted that Mr. A. K. Prasad, Advocate has already filed Vakalatnama and Memo of Appearance and Counter Affidavit on behalf of Respondent Nos. 1 to 4 and the same has been included in the Paper Books.

It is further submitted that no one has entered appearance on behalf of Respondent Nos. 5 to 9 so far.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 17th day of February, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Syed Shahid Hussain Rizvi, Advocate

Mr. A. K. Prasad, Advocate

ASSISTANT REGISTRAR